

ITEM NO.26+48

COURT NO.17

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 747/2023

UNITED BREWERIES LIMITED

Appellant(s)

VERSUS

COMPETITION COMMISSION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.23397/2023-STAY APPLICATION and IA No.23401/2023-PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS and IA No.26602/2023- PERMISSION TO FILE ADDITIONAL DOCUMENTS/ FACTS/ ANNEXURES)

WITH

C.A. No. 828/2023 (XVII)

(FOR ADMISSION and IA No.26281/2023-EX-PARTE STAY and IA No.26284/2023-PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS and IA No.28516/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/ FACTS/ ANNEXURES)

C.A. No. 904/2023 (XVII)

(FOR ADMISSION and IA No.28223/2023-EX-PARTE STAY)

C.A. No. 784/2023 (XVII)

(FOR ADMISSION and IA No.25373/2023-EX-PARTE STAY and IA No.25378/2023-PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS and IA No.28505/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/ FACTS/ ANNEXURES)

C.A. No. 821/2023 (XVII)

(FOR ADMISSION and IA No.25718/2023-STAY APPLICATION and IA No.25721/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/ FACTS/ ANNEXURES and IA No.28511/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS /FACTS /ANNEXURES)

C.A. No. 827/2023 (XVII)

(FOR ADMISSION and IA No.26244/2023-EX-PARTE STAY and IA No.26248/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.28518/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

with

ITEM NO.48

Civil Appeal No(s). 1243-1244/2023

([TO BE TAKEN UP ALONG WITH ITEM NO.26 I.E. C.A. No.

747/2023.]...FOR ADMISSION and IA No.36194/2023-STAY APPLICATION)

Date : 17-02-2023 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Appellant(s) Mr. Shyam Divan, Sr. Adv.
Mr. Adhiraj Deshmukh, Adv.
Mr. Shashank Gautam, Adv.
Ms. Sreemoyee Deb, Adv.
Mr. Raja Moudgil, Adv.
Mr. Anand Sree, Adv.
Mr. Soham Goswami, Adv.
Ms. Aashna Manocha, Adv.
Mr. Kunal Chatterji, AOR

Ms. Mumtaz Bhalla, AOR

M/S. Karanjawala & Co., AOR
Mr. C.aryama Sundaram, Sr. Adv.
Dr. Aditya Sondhi, Sr. Adv.
Ms. Ruby Singh Ahuja, Adv.
Ms. Nisha Kaur Uberoi, Adv.
Mr. Gautam Chawla, Adv.
Ms. Raahat Dhawan, Adv.
Ms. Shivangi Chawla, Adv.
Ms. Aditi Khemani, Adv.
Mr. Samriddha Gooptu, Adv.
Mr. Ishan Arora, Adv.
Ms. Prerena De, Adv.
Ms. Mehar Dang, Adv.
Ms. Deepti Sarin, Adv.
Ms. Akanksha Thapa, Adv.
Ms. Kritika Sachdeva, Adv.

For Respondent(s) Mr. K.v. Viswanathan, Sr. Adv.
Mr. Subodh Prasad Deo, Adv.
Mr. Anup Kumar, AOR
Mr. Vaibhav Prasad Deo, Adv.
Ms. Rinki Singh, Adv.
Ms. Neha Jaiswal, Adv.
Mr. Shivam Kumar, Adv.
Ms. Shruti Singh, Adv.

Mr. Balbir Singh, A.S.G.
Mr. Balaji Subramanian, Adv.
Ms. Monica Benjamin, Adv.
Ms. Anu Sura, Adv.
Mr. Rohit Lochav, Adv.

Mr. Vikrant Narayan Vasudeva, AOR

M/S. Khaitan & Co., AOR
Mr. Manas Kumar Chaudhuri, Adv.
Mr. Sagardeep Rathi, Adv.
Mr. Yatharth, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Civil Appeal No.747/2023

Admit.

Issue notice.

Subject to depositing an additional 10% of the total penalty over and above the amount already deposited in the same manner as it was done before the NCLAT, the recovery proceedings shall remain stayed.

Learned senior counsel for the appellant submits that the amount would be deposited within a period of 8 weeks.

The amount may be accordingly deposited within the time prayed for.

C.A. No. 828/2023, C.A. No. 904/2023, C.A. No. 784/2023,
C.A. No.821/2023, C.A.No. 827/2023 & C.A. No(s).1243-1244/2023

Admit.

Issue notice.

The amount already deposited will continue to remain deposited. There shall be stay of further recovery till further orders.

(SHUBHAM YADAV)
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)
BRANCH OFFICER

